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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 308/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017**

Name of the Company: Thakkar Stock Brokers Pvt. Ltd.
V/s.
Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	S.S. ISRANI i/o		ADV FOR DRIG PETNR	
2.	S.D. ISRANI LAW CHAMBERS			Satyan
	KIRAN SHAH	CA	APPLICANT	Kiran Shah
	Rakesh Sharma	Adv for	R-6	
h	Satyanarayan Surti	in person		Shurti

ORDER

Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Rakesh Sharma present for Respondent No.1. Learned Advocate Mr. SD Israni Law Chambers present for Respondent No.2. Original Respondent no. 6 Mr. Satyanarayan Surti present in person
R-6 present in person.

Applicant offered to file resolution passed by applicant company which is available in his file.

Applicant shall give copy of application to R-6.

R-6 shall file reply, if any serving a copy in advance to other side by 23.11.2017.

Heard arguments of learned Counsel for applicant, learned Counsel for original petitioner and original Respondents.

For reply of R-6 and for hearing R-6, list the matter on 23.11.2017.



MANORAMA KUMARI
MEMBER JUDICIAL



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 20th day of November, 2017.